

1953

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**M.A. NO. 137 OF 2024  
IN  
ORIGINAL APPLICATION NO. 584 OF 2022**

**IN THE MATTER OF:**

**DURGA PRASAD YADAV**

**.....APPLICANT**

**VERSUS**

**STATE OF U.P. & ORS.**

**.....RESPONDENT(S)**

**INDEX**

| <b>S.<br/>NO</b> | <b>PARTICULARS</b>                                                                                                                                                                                  | <b>PAGE<br/>NO.</b> |
|------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------|
| 1.               | ADDITIONAL ACTION TAKEN REPORT ON BEHALF OF RESPONDENT NUMBER 4- DISTRICT MAGISTRATE, AYODHYA, UTTAR PRADESH, IN COMPLIANCE OF ORDER DATED 09.07.2025 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL |                     |
| 2.               | A COPY OF THE MOM IS ANNEXED HEREWITH AND MARKED AS ANNEXURE-1                                                                                                                                      |                     |
| 3.               | A COPY OF THE LETTER DATED 04.07.2026 IS ANNEXED HEREWITH AND MARKED AS ANNEXURE-2                                                                                                                  |                     |

|    |                                                                                       |  |
|----|---------------------------------------------------------------------------------------|--|
| 4. | A COPY OF THE LETTER DATED 16.06.2026 IS ANNEXED<br>HEREWITH AND MARKED AS ANNEXURE-3 |  |
| 5. | A COPY OF THE LETTER DATED 17.06.2026 IS ANNEXED<br>HEREWITH AND MARKED AS ANNEXURE-4 |  |
| 6. | A COPY OF THE LETTER DATED 04.07.2026 IS ANNEXED<br>HEREWITH AND MARKED AS ANNEXURE-5 |  |
| 7. | A COPY OF THE LETTER DATED 02.07.2026 IS ANNEXED<br>HEREWITH AND MARKED AS ANNEXURE-6 |  |
| 8. | A COPY OF THE LETTER DATED 04.07.2026 IS ANNEXED<br>HEREWITH AND MARKED AS ANNEXURE-7 |  |
| 9. | A COPY OF THE LETTER DATED 05.07.2026 IS ANNEXED<br>HEREWITH AND MARKED AS ANNEXURE-8 |  |

**THROUGH COUNSEL**



BHANWAR PAL SINGH JADON

STANDING COUNSEL FOR THE STATE OF U.P.

[EMAIL-bhanwar09jadon@gmail.com](mailto:EMAIL-bhanwar09jadon@gmail.com)

PHONE NO.-7838248353

Date: 06.07.2026

Place: NOIDA

1955

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

M.A. NO. 137 OF 2024

IN

ORIGINAL APPLICATION NO. 584 OF 2022



Notary Ticket Affixed Rs. 10

IN THE MATTER OF:

DURGA PRASAD YADAV

.....APPLICANT

VERSUS

STATE OF U.P. & ORS.

.....RESPONDENT(S)

ADDITIONAL ACTION TAKEN REPORT ON BEHALF OF RESPONDENT  
NUMBER 4- DISTRICT MAGISTRATE, AYODHYA, UTTAR PRADESH, IN  
COMPLIANCE OF ORDER DATED 09.07.2025 PASSED BY THE HON'BLE  
NATIONAL GREEN TRIBUNAL

I, Shashank Tripathi, aged about 35 years, S/o Shri Sri Narayan Tripathi  
posted as District Magistrate, Ayodhya, Uttar Pradesh do hereby solemnly affirm and  
state as under:

1. That I, the Deponent in the above captioned matter, am fully conversant with the facts of the case and am competent and authorized to swear the present reply.
2. That I state that the contents of this reply have been drafted by my counsel on my instructions, and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.

BACKGROUND OF THE MATTER



3. That the present matter pertains to the grievances raised in the application about obstruction to flow of river Trilodki known as Trilodki Ganga and also discharge of polluted water by M/s Amrit Bottlers Pvt. Ltd. (Cocacola) Dabhar Semar, Chandpur Harbans, Allahabad Road, Ayodhya.
4. That the above matter was last listed for hearing on 17.02.2026, wherein the Hon'ble Tribunal directed as follows:

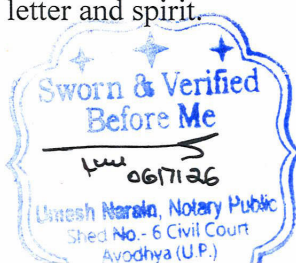
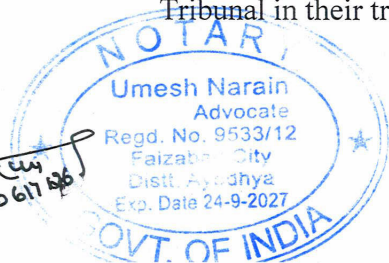
*"4. Tribunal is keen to know the current status of plantation along with survival percentage with average heights details. Necessary action may be taken to involve the farmers whose land falls within the area in the issue for carrying of plantation activities on farm bund.*

*5. Since completion of the works undertaken is likely to take some more time, additional compliance may be filed by the District Magistrate, Ayodhya and respondent no. 5 detailing further progress made/completion. Requisite details regarding compliance with respect to plantation be mentioned by the District Magistrate, Ayodhya in additional compliance report.*

*6. List on 07.07.2026 for further hearing."*

**REPLY IS AS FOLLOWS**

5. That, in compliance with the directions of the Hon'ble Tribunal, a meeting was held on **27.06.2026** under the chairmanship of the ADM (F/R), Ayodhya, in the presence of the Applicant and the representative of Respondent No. 5 (Project Proponent). During the meeting, necessary directions were issued to the concerned departments and Respondent No. 5 to carry out their respective responsibilities and ensure compliance with the directions of the Hon'ble Tribunal in their true letter and spirit.



A copy of the MOM is annexed herewith and marked as *Annexure-1*.

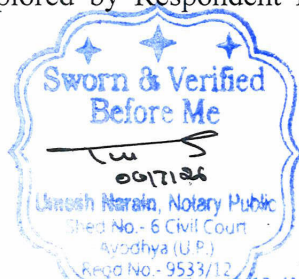
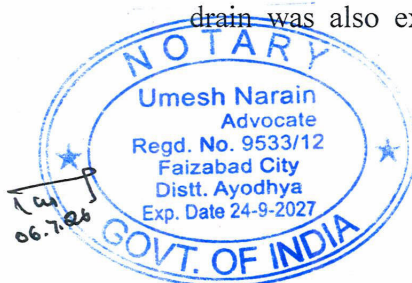
**I. REGARDING CURRENT STATUS OF PLANTATION ALONGSIDE RIVER TRILODKI GANGA**

6. That, the Divisional Forest Officer, Ayodhya Range, vide Letter No. **8/29-1** dated **04.07.2026**, informed that during the financial years 2023 to 2025, the Forest Department, the Rural Development Department and local villagers jointly planted **30,000** plants of various species along the periphery of River Trilodki Ganga, covering a length of approximately 20 hectares. It was further informed that **24,000** plants are presently surviving i.e., a **survival rate of 80%**, with the plants having attained an average height of **3-5 feet**.

A copy of the letter dated 04.07.2026 is annexed herewith and marked as *Annexure-2*.

**II. REGARDING THE PROPOSED 'PUCCA' DRAIN TO BE CONSTRUCTED BY RESPONDENT NUMBER 5**

7. That, Respondent No. 5, vide letter dated **16.06.2026**, informed that the survey, planning and other preparatory activities for construction of the a proposed **276-metre pucca drain** had been completed from their side and they had anticipated that the construction work would commence by the end of **June, 2026**. However, at the time of commencement of the work, they found that the proposed alignment of the drain pass through certain private land parcels and allegedly, the concerned landowners did not grant them permission for execution of the work. It was further informed that an alternate route for the drain was also explored by Respondent No. 5; however, similar objections



h

were raised by the concerned landowners, due to which the proposed construction work could not be undertaken by them.

A copy of the letter dated 16.06.2026 is annexed herewith and marked as *Annexure-3*.

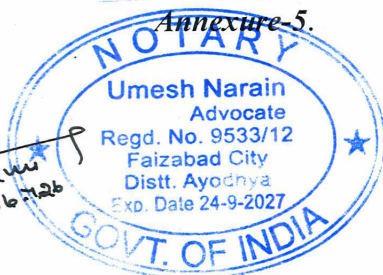
8. That, the Deponent Department, vide Letter No. **1726/VBAA/2026** dated **17.06.2026**, constituted a four-member Committee under the chairmanship of the Sub-Divisional Magistrate (Sadar), Ayodhya, to regularly monitor the construction of the drain by Respondent No. 5, keep the deponent informed of its progress, and ensure compliance with the directions of the Hon'ble Tribunal.

A copy of the letter dated 16.06.2026 is annexed herewith and marked as *Annexure-4*.

9. That, the Sub-Divisional Magistrate (Sadar), Ayodhya, vide Letter No. **1274/ST(S)/NGT-Meeting-MOM-Report/2026** dated **04.07.2026**, informed that the four-member Committee mentioned in the above paragraph conducted a site inspection along with the representative of Respondent No. 5. During the inspection, it was observed that the drain construction work had not commenced. It was further informed that Respondent No. 5 had not previously intimated the District Administration regarding any difficulty in execution of the said work. **Accordingly, the representative of Respondent No. 5 was directed to commence the construction work without any further delay and was informed that, if required, necessary assistance from the District Administration and Police would be extended for execution of the said work.**

A copy of the letter dated 04.07.2026 is annexed herewith and marked as

*Annexure-5.*



*h*

10. That, vide letter dated **04.07.2026** mentioned above, it is further informed that Respondent No. 5 had proposed construction of only a **276-metre pucca drain**, whereas the actual distance between the unit's discharge point and the RCC drain constructed by the Irrigation Department is approximately **1,600 metres**. Accordingly, Respondent No. 5 is required to undertake construction of the **entire 1,600-metre pucca drain** to prevent any future waterlogging.

### III. REGARDING EFFLUENT DISCHARGE FROM THE RESPONDENT

#### NO. 5 UNIT

11. That, on **02.07.2026**, an inspection of the unit of **Respondent No. 5** was carried out by the **ADM (F/R)** and the **SDM (Survey)**, during which the boundary wall at the rear side of the unit was found damaged, resulting in seepage of effluent through a hume pipe and causing pollution/waterlogging in the adjoining area. Accordingly, the **Deponent Department**, vide **Letter No. 1775(1)/VBAA/2026** dated **02.07.2026**, has directed the **Regional Officer, UPPCB, Ayodhya**, to conduct a site inspection, collect samples of the discharged effluent, and inform the Deponent Department regarding the action taken.

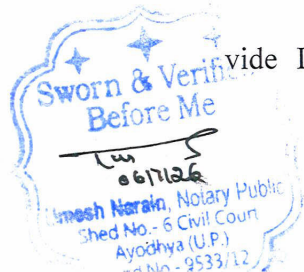
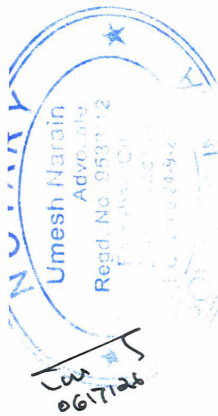
A copy of the letter dated 02.07.2026 is annexed herewith and marked as **Annexure-6**.

### IV. FURTHER COMPLIANCE STATUS BY AYODHYA DEVELOPMENT

#### AUTHORITY AND MUNICIPAL CORPORATION AYODHYA

12. That, in addition to the facts stated in *paras 7 and 8 of the Affidavit dated 15.02.2026 (Judicial Page 1892)*, Secretary, Ayodhya Development Authority,

vide Letter No. **2621/ADA/2026-27** dated **04.07.2026**, informed that the



h

physical progress of the 4.123 km stretch of the Telaiya Drain, passing through the densely populated area from Panchkosi Parikrama Marg up to Ramayana Hotel (NH-27) on the northern side of the airport, is now 99% complete, and that rainwater is now flowing through the drain uninterruptedly.

A copy of the letter dated 04.07.2026 is annexed herewith and marked as *Annexure-7*.

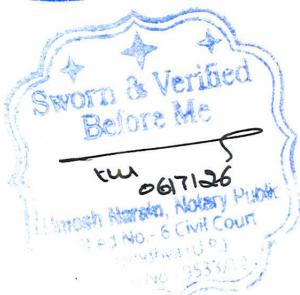
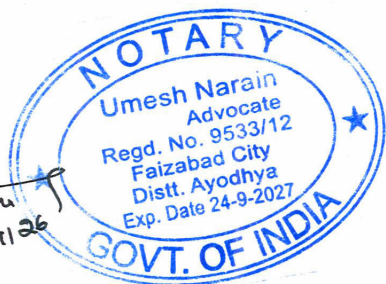
13. That further, in addition to the facts stated in *para 9 of the Affidavit dated 15.02.2026 (Judicial Page 1893)*, Municipal Commissioner, Municipal Corporation, Ayodhya vide Letter No. **1115/MCA/2026-27** dated **05.07.2026** has informed that the cleaning work of the total (approximately 11 km long) stretch of Telaiya Drain within the limits of Ayodhya Municipal Corporation is currently under progress and shall be completed by 20.07.2026.

A copy of the letter dated 05.07.2026 is annexed herewith and marked as *Annexure-8*.

14. Hence, this reply is respectfully submitted for kind perusal of this Hon'ble Tribunal.

15. That everything stated above is true and correct to my knowledge, derived from official records, and nothing material has been concealed therefrom.

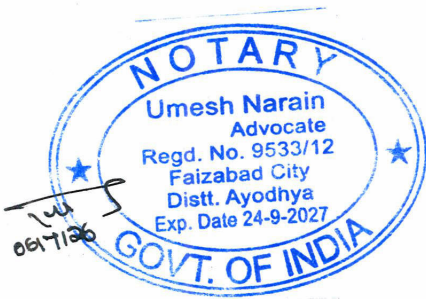
  
DEPONENT



VERIFICATION

Verified at Ayodhya on this 06 day of July, 2026, that the contents of the above affidavit from paragraphs 1 to 15 are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

  
DEPONENT



Nature of Affidavit.....  
Name of Deponent Shashank Singh (Dm.)  
Verification Date 06/07/2026  
Verification Time 11:00 A.M.  
Signature Identified by: [Signature] Notary Public  
Hence Verified  
Umesh Narain  
Notary Public  
Civil Court, Ayodhya

मा0 राष्ट्रीय हरित अधिकरण (N.G.T.) प्रधानपीठ, नई दिल्ली द्वारा प्रकीर्ण प्रार्थना पत्र वाद संख्या 137/2024, मूल वाद संख्या 584/2022, दुर्गा प्रसाद यादव अन्य बनाम उ0प्र0 राज्य व अन्य में त्रिलोदकी नदी जीर्णोद्धार के संबंध में आदेश दिनांक 17.02.2026 के क्रम में सम्पूर्ण कार्यवाही माह जून 2026 तक पूर्ण कर प्रगति आख्या प्रेषण के संबंध में अपर जिलाधिकारी (वि0/रा0) की अध्यक्षता में आयोजित बैठक दिनांक 27.06.2026 की कार्यवृत्ति:-

अपर जिलाधिकारी (वि0/रा0), अयोध्या की अध्यक्षता में आयोजित उपर्युक्त बैठक में निम्नलिखित अधिकारीगण उपस्थित रहे:-

| क्र0 | नाम अधिकारी             | पदनाम                                              |
|------|-------------------------|----------------------------------------------------|
| 1-   | श्री अरविन्द कुमार      | उपजिलाधिकारी, सदर।                                 |
| 2-   | श्री जी0पी0 पाण्डेय     | अपर. नगर आयुक्त, नगर निगम, अयोध्या।                |
| 3-   | श्री रत्नेन्द्र         | क्षेत्रीय वनाधिकारी, अयोध्या।                      |
| 4-   | श्री रजनीश गौतम         | अधिशाली अभियन्ता, सिंचाई खण्ड, अयोध्या।            |
| 5-   | श्री संजय कुमार सिंह    | अधिशाली अभियन्ता, बाढ़ कार्य खण्ड, अयोध्या।        |
| 6-   | श्री आर0बी0 सिंह        | क्षेत्रीय अधिकारी प्रदूषण नियंत्रण बोर्ड, अयोध्या। |
| 7-   | श्री राजेश कुमार        | उप महाप्रबन्धक (सिविल) एयरपोर्ट, अयोध्या।          |
| 8-   | श्री अशोक मिश्रा        | सहायक अभियन्ता, अयोध्या विकास प्राधिकरण, अयोध्या।  |
| 9-   | श्री अर्जुन वासवानी     | प्रबन्धक, अमृत बॉटलर्स प्रा0लि0, अयोध्या।          |
| 10-  | श्री दुर्गा प्रसाद यादव | पक्षकार।                                           |

बैठक को प्रारम्भ करते हुए अपर जिलाधिकारी (वि0/रा0) द्वारा मा0 राष्ट्रीय हरित अधिकरण (N.G.T.) प्रधानपीठ, नई दिल्ली द्वारा प्रकीर्ण प्रार्थना पत्र वाद संख्या 137/2024, मूल वाद संख्या 584/2022, दुर्गा प्रसाद यादव अन्य बनाम उ0प्र0 राज्य व अन्य में त्रिलोदकी नदी जीर्णोद्धार के संबंध में आदेश दिनांक 17.02.2026 में बिन्दु संख्या 04 व 05 के क्रम में सम्बन्धित विभाग के अधिकारियों से निर्माण कार्य प्रगति की जानकारी प्राप्त की गई है। बैठक में क्षेत्रीय वनाधिकारी, अयोध्या को स्थल पर वृक्षा रोपड़ कराये जाने तथा अमृत बॉटलर्स, प्रा0लि0 अयोध्या को स्थल पर निर्माण कार्य को त्वरित गति से पूर्ण कराये जाने हेतु निर्देशित किया गया।

(कार्यवाही अपेक्षित-क्षेत्रीय वनाधिकारी, अयोध्या व अमृत बॉटलर्स, प्रा0लि0 अयोध्या)

अपर जिलाधिकारी (वि0/रा0) द्वारा बैठक में अवशेष ड्रेन निर्माण कार्य का सप्ताहिक निरीक्षण कर फोटो सहित आख्या दिनांक 30.06.2026 तक उपलब्ध कराये जाने का निर्देश दिया गया।

(कार्यवाही अपेक्षित-क्षेत्रीय अधिकारी, प्रदूषण नियंत्रण बोर्ड, अयोध्या)



# कार्यालय क्षेत्रीय वन अधिकारी अयोध्या रेंज अयोध्या

पत्रांक 8 124-1

दिनांक 4/07/2026

सेवा में, उपर जिलाधिकारी.....

राजस्थान एवं किल्ला.....

अयोध्या.....

विषय:- टिबू नल पौधरोपण की वर्तमान स्थिति, जीवित प्रतिशत एवं मौसम के बाद सम्बन्धित रिपोर्ट।

सन्दर्भ:-

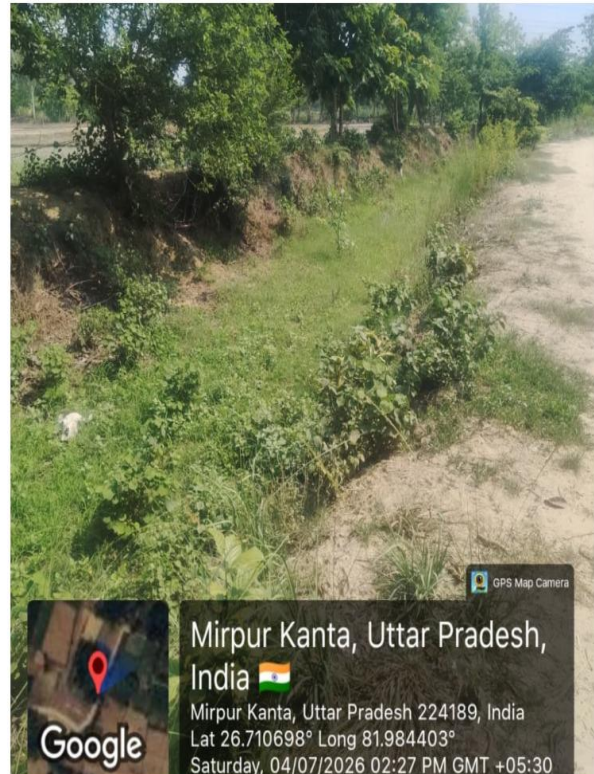
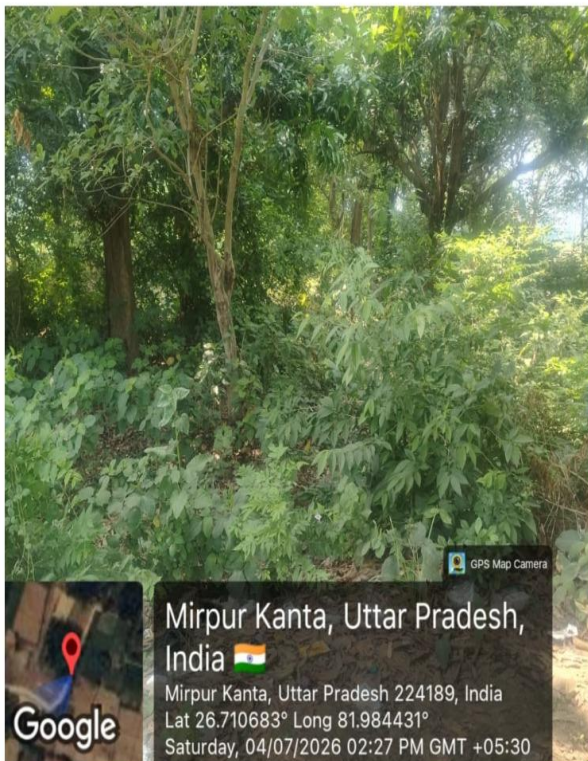
महोदय

उपरोक्त विषयोंके पत्र के क्रम में आपके निर्देशानुसार पौधरोपण क्षेत्र का स्थलीय निरीक्षण किया गया। निरीक्षण के उपरान्त पौधरोपण की वर्तमान स्थिति, पौधों के जीवित प्रतिशत एवं मौसम के बाद का परीक्षण किया गया। किसानों द्वारा कराए गए वृक्षारोपण का विवरण निम्नवत् है -

| क्र.सं. | विवरण                       | वृक्षारोपण वर्ष | स्थिति                                                   |
|---------|-----------------------------|-----------------|----------------------------------------------------------|
| 1       | कुल पौधरोपण क्षेत्र         | 2023-2024-2025  | 10-20 हे०                                                |
| 2       | कुल लगाने गए पौधे           | " " "           | 30000                                                    |
| 3       | जीवित पौधों की संख्या       |                 | 24000                                                    |
| 4       | जीवित प्रतिशत               |                 | 80%                                                      |
| 5       | पौधों की मौसम के बाद स्थिति |                 | उमें 5 फीट                                               |
| 6       | पौधों की वर्तमान स्थिति     |                 | संतोष जनक                                                |
| 7       |                             |                 | मनरेपा (ग्राम विकास) एवं वन विभाग द्वारा किया जा रहा है। |

किसानों द्वारा खेत की मेड़ पर-सर्गोन, पाँपुल एवं कलदा पौधों का रोपण कराया गया है।

भवदीय  
Red  
क्षेत्रीय वन अधिकारी  
अयोध्या रेंज



1966

*Coca-Cola*

ANNEXURE-3

Date 16/06/2026

To,  
The ADM (Land Acquisition)  
Ayodhya, Uttar Pradesh

**Subject: Submission of Updated Progress Report regarding Proposed Drain Construction in compliance of Hon'ble NGT Order dated 17.02.2026 in O.A. No. 584/2022**

Respected Sir,

With reference to your Letter No. 1712/वि०भू०अ०/2026 dated 12.06.2026 regarding submission of progress/compliance report in respect of the proposed drain construction pursuant to the directions of the Hon'ble National Green Tribunal (NGT), New Delhi, we respectfully submit the following:

At the outset, it is submitted that M/s Amrit Bottlers Private Limited had already submitted its compliance report vide letter dated **01.05.2026** addressed to the Regional Officer, Uttar Pradesh Pollution Control Board, Ayodhya, in response to Letter No.71/OA No. 584/2022/2026 dated 17.04.2026. A copy of the said compliance report is enclosed herewith for ready reference.

In the aforesaid compliance report, based on the status prevailing at that time, the Company had informed that all essential survey, planning and preparatory activities for construction of the proposed **276-meter Pakka Drain** had been completed and it was anticipated that the construction work would be completed by the end of June 2026.

However, when the Company proceeded to initiate the construction work at site, it was found that the proposed drain alignment passes through certain private land parcels. The concerned landowners raised objections to the construction of the drain and did not grant consent for execution of the work. The landowners further insisted upon acquisition of land before permitting the drain construction.

**AMRIT BOTTLERS PRIVATE LIMITED**

CIN No. : U01132WB1983PTC035916

e-mail: amritbottlers@cocacolafzd.com  
Website : amritbottlers.com

**CORPORATE  
OFFICE**

4th Floor, Shalimar Ell Dee Plaza, 5/CP-105  
Sector 5, Indira Nagar, Lucknow - 226016

**PLANT  
OFFICE**

Chandpur Harbans, P.O. Dabhasemar,  
Distt. (Faizabad) Ayodhya - 224133 (UP)

**REGISTERD  
OFFICE**

A-3, 7th Floor, Madhusudan Apartment,  
P-18, Dobson Lane, Howrah-711101 (WB)



9151911492

Thereafter, in order to ensure timely compliance of the directions of the Hon'ble NGT, the Company explored an alternative route involving construction of approximately 100 meters of drain connecting to the Airport Drain. However, similar objections were encountered from the landowners along the alternate alignment as well.

It is respectfully submitted that the inability to commence the drain construction is not due to any lack of readiness on the part of the Company. The Company remains fully committed to compliance of the Hon'ble NGT directions and has already completed the required technical surveys and financial arrangements for execution of the project at its own cost. The delay has occurred solely due to unforeseen land-related issues and objections raised by the concerned landowners, which came to light during implementation of the project.

Accordingly, the present submission may kindly be treated as an updated progress report in continuation of the compliance report already submitted on 01.05.2026.

In view of the above, it is humbly requested that necessary administrative support and intervention may kindly be provided for resolution of the land-related issues so that the proposed drain construction may be undertaken at the earliest and compliance of the Hon'ble NGT directions may be ensured.

We shall be grateful for your kind consideration and necessary support in the matter.

**Thanking You,**

**Yours faithfully,**

**For M/s Amrit Bottlers Private Limited**



**(Authorized Signatory)**

**Enclosures:**

1. Copy of Compliance Report dated 01.05.2026 submitted to Regional Officer, UPPCB, Ayodhya.
2. Proposed Drain Layout/Route Map.

1968

AMRIT BOTTLERS PRIVATE LIMITED

Authorised Bottlers of THE COCA-COLA COMPANY



Phone : 05278 - 245324, 246133

Fax : 05278 - 246133

e-mail : amritbottlers@cocacolafzd.com  
CIN: U01132WB1983PTC035916

**Date 01-05-2026**

To,  
**The Regional Officer  
Uttar Pradesh Pollution Control Board  
Ayodhya, U.P**

**Subject: Compliance status of Hon'ble NGT directions dated 17.2.2026 in Misc Application in Disposed of Cases No. 137/2024 in Original Application No. 584/2022 Durga Prasad Yadav versus State of Uttar Pradesh & Ors.**

Respected Sir,

Kindly refer to your letter no. 71/ OA No- 584/ 2022/ 2026 dated 17.4.2026. The Compliance status of Hon'ble NGT directions dated 17.2.2026 in Misc Application in Disposed of Cases No. 137/2024 in Original Application No. 584/2022 Durga Prasad Yadav versus State of Uttar Pradesh & Ors. is as submitted below:

- 1. Direction: Tribunal is keen to know the current status of plantation along with survival percentage with average heights details. Necessary action may be taken to involve the farmers whose land falls within the area in the issue for carrying of plantation activities on farm bund.*

That the above direction of Hon'ble NGT relates to plantation activity on farm bund along the drain being constructed in compliance of earlier directions of Hon'ble NGT. That the activity under the above said direction is not related to Respondent no. 5 in the above said matter. That the scope of work is further clarified in the orders of Hon'ble NGT as reproduced:

Re  
05/05/2026

Registered Office : P-18, Dobson Lane, 7th Floor No. A-3, Madhusudan Apartment, HOWARH-711 101 (W.B.)  
Factory : Chandpur Harbans, P.O. Dabhasemar, Distt. Ayodhya, Faizabad - 224 133 (U.P.)

*"Requisite details regarding compliance with respect to plantation be mentioned by the District Magistrate, Ayodhya in additional compliance report."*

- 2. Direction: Since completion of the works undertaken is likely to take some more time, additional compliance may be filed by the District Magistrate, Ayodhya and respondent no. 5 detailing further progress made/completion.*

That in compliance of above direction, it is to inform that all the essential inventorization as required for construction of drain has been completed and construction work shall be commencing in the first week of June 2026. That the construction of pucca drain, connecting with the Telaiya drain, for discharge of treated effluent into Telaiya drain, shall be completed by end of June 2026. That unit shall file additional compliance report in compliance of the directions of Hon'ble Tribunal.

Thanking You,

**Yours Sincerely,  
For Amrit Bottlers Private Limited**

  
**(Authorized Signatory)**

**Copy to:**

1. The District Magistrate, Ayodhya
2. The Chief Environmental Officer, Circle 6, UPPCB, Lucknow
3. The Chief Law Officer, UPPCB, Lucknow

  
**(Authorized Signatory)**

कार्यालय जिलाधिकारी, अयोध्या।

संख्या 1726 / वि०भू०अ०अ० / 2026

दिनांक 17 जून 2026

आदेश

मा० राष्ट्रीय हरित अधिकरण (एन०जी०टी०), नई दिल्ली में योजित Miscellaneous Application No. 137/2024 in Original Application No. 584/2022 Durga Prasad Yadav & Ors V/s State of Uttar Pradesh and ors. में पारित आदेश दिनांक 09.07.2025 को पारित आदेश के प्रस्तर 4 में निम्नानुसार निर्देश दिया गया है:-

4- With reference to compliance report of M/s Amrit Bottlers Pvt. Ltd. (Cocacola), it has been mentioned that treated effluent is currently discharged into a natural drain flowing into Telaiya drain and a dedicated drain is to be constructed connecting to the new Telaiya drain which will be completed by January 2026 and from February 2026 onwards treated effluent will be discharged through the dedicated drain.

उक्त क्रम में मा० राष्ट्रीय हरित अधिकरण (एन०जी०टी०) के आदेश दिनांक 17.02.2026 के प्रस्तर 4-5 में निम्नानुसार आदेश दिया गया है:-

4- Tribunal is keen to know the current status of plantation along with survival percentage with average heights details. Necessary action may be taken to involve the farmers whose land falls within the area in the issue for carrying of plantation activities on farm bund.

5- Since completion of the works undertaken is likely to take some more time, additional compliance may be filed by the District Magistrate, Ayodhya and respondent no. 5 detailing further progress made/completion. Requisite details regarding compliance with respect to plantation be mentioned by the District Magistrate, Ayodhya in additional compliance report.

उपर्युक्त सन्दर्भ में मेसर्स अमृत बॉटलर्स, प्रा०लि० को बैठकों व पत्रों के माध्यम से प्रश्नगत ड्रेन का निर्माण पूर्ण कराते हुए अनुपालन आख्या प्रस्तुत करने के निर्देश दिये गये हैं, किन्तु उनके द्वारा इस सम्बन्ध में उदासीनता व्यक्त की जा रही है और अभी तक कार्य की प्रगति से अवगत नहीं कराया गया है।

उक्त के दृष्टिगत मा० अधिकरण के आदेश के क्रम में प्रस्तावित ड्रेन के स्थलीय निरीक्षण और कार्य की प्रगति के परीक्षण हेतु जिलाधिकारी महोदय के आदेश दिनांक 16.06.2026 द्वारा निम्नानुसार समिति का गठन किया है:-

|    |                                                            |   |         |
|----|------------------------------------------------------------|---|---------|
| 1- | उपजिलाधिकारी, सदर अयोध्या।                                 | - | अध्यक्ष |
| 2- | अधिशासी अभियन्ता, सिंचाई खण्ड, अयोध्या।                    | - | सदस्य   |
| 3- | क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, अयोध्या। | - | सदस्य   |
| 4- | क्षेत्रीय वनाधिकारी, अयोध्या।                              | - | सदस्य   |

उक्त समिति के द्वारा मेसर्स अमृत बॉटलर्स, प्रा०लि० द्वारा कराये जा रहे ड्रेन निर्माण के प्रगति की नियमित समीक्षा की जायेगी, जिससे ड्रेन निर्माण का कार्य ससमय पूर्ण हो सके और प्रगति आख्या से मा० अधिकरण को सुनवायी तिथि 07.07.2026 से पूर्व अवगत कराया जा सके।

(अमित कुमार भट्ट)  
अपर जिलाधिकारी (वि०/रा०)  
अयोध्या।

संख्या व दिनांक उपरोक्त।

प्रतिलिपि:-1-जिलाधिकारी महोदय को कृपया अवलोकनार्थ।

2-सम्बन्धित अधिकारीगण को अनुपालनार्थ।

अपर जिलाधिकारी (वि०/रा०)  
अयोध्या।

जिलाधिकारी।

महोदय,

कृपया अवगत कराना है कि मा० राष्ट्रीय हरित अधिकरण (एन०जी०टी०) नई दिल्ली में योजित Miscellaneous Application No. 137/2024 in Original Application No. 584/2022 Durga Prasad Yadav & Ors V/s State of Uttar Pradesh and ors. में पारित आदेश दिनांक 09.07.2025 को पारित आदेश के प्रस्तर 4 में निम्नानुसार निर्देश दिया गया है:-

- 4- With reference to compliance report of M/s Amrit Bottlers Pvt. Ltd. (Cocacola), it has been mentioned that treated effluent is currently discharged into a natural drain flowing into Telaiya drain and a dedicated drain is to be constructed connecting to the new Telaiya drain which will be completed by January 2026 and from February 2026 onwards treated effluent will be discharged through the dedicated drain.

उक्त क्रम में मा० राष्ट्रीय हरित अधिकरण (एन०जी०टी०) के आदेश दिनांक 17.02.2026 के प्रस्तर 4-5 में निम्नानुसार आदेश दिया गया है:-

- 4- Tribunal is keen to know the current status of plantation along with survival percentage with average heights details. Necessary action may be taken to involve the farmers whose land falls within the area in the issue for carrying of plantation activities on farm bund.
- 5- Since completion of the works undertaken is likely to take some more time, additional compliance may be filed by the District Magistrate, Ayodhya and respondent no. 5 detailing further progress made/completion. Requisite details regarding compliance with respect to plantation be mentioned by the District Magistrate, Ayodhya in additional compliance report.

उपर्युक्त सन्दर्भ में मेसर्स अमृत बॉटलर्स, प्रा०लि० को बैठकों व पत्रों के माध्यम से प्रश्नगत ड्रेन का निर्माण पूर्ण कराते हुए अनुपालन आख्या प्रस्तुत करने के निर्देश दिये गये हैं, जिसे तदनुसार आगामी सुनवायी दिनांक 07.07.2026 से पूर्व प्रगति आख्या मा० अधिकरण को प्रेषित किया जा सके, किन्तु उनके द्वारा इस सम्बन्ध में उदासीनता व्यक्त की जा रही है और अभी तक कार्य की प्रगति से अवगत नहीं कराया गया है।

उक्त के दृष्टिगत मा० अधिकरण के आदेश के क्रम में प्रस्तावित ड्रेन के स्थलीय निरीक्षण और कार्य की प्रगति के परीक्षण हेतु निम्नानुसार समिति का गठन प्रस्तावित किया जाता है:-

- |    |                                                            |    |         |
|----|------------------------------------------------------------|----|---------|
| 1- | उपजिलाधिकारी, सदर अयोध्या।                                 | —  | अध्यक्ष |
| 2- | अधिशाली अभियन्ता, सिंचाई खण्ड, अयोध्या।                    | —  | सदस्य   |
| 3- | क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, अयोध्या। | -- | सदस्य   |
| 4- | क्षेत्रीय वनाधिकारी, अयोध्या।                              | —  | सदस्य   |

अतः उपरोक्तानुसार समिति के गठन हेतु अनुमोदन प्रदान करना चाहें।

**कैम्प कार्यालय**  
जिलाधिकारी, अयोध्या  
सूत्रावली प्राप्त होने का  
दिनांक... 15-06-2026  
पत्र करने वाले लिपिक  
का हस्ताक्षर...  
15-06-26

(अमित कुमार भट्ट)  
अपर जिलाधिकारी (वि०/रा०)  
अयोध्या।

16.6.26  
जिलाधिकारी  
अयोध्या

## कार्यालय उप जिलाधिकारी सदर, अयोध्या

संख्या 1274/एसटी(एस)/एनजीटी-बैठक कार्यवृत्त-आख्या/2026

दिनांक 04 जुलाई, 2026

अपर जिलाधिकारी(वि/रा0),

अयोध्या

महोदय,

कृपया अपने पत्र संख्या 1756/वि0भू0अ0अ0/2026 दिनांक 28.06.2026 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा मा0 राष्ट्रीय हरित अधिकरण(NGT) प्रधानपीठ, नई दिल्ली द्वारा प्रकीर्ण वाद संख्या 137/2024, मूल वाद संख्या 584/2022, दुर्गा प्रसाद यादव अन्य बनाम उ0प्र0 राज्य व अन्य में त्रिलोदकी नदी जीर्णोद्धार के सम्बन्ध में आदेश दिनांक 17.02.2026 के क्रम में सम्पूर्ण कार्यवाही माह जून, 2026 तक पूर्ण कर प्रगति आख्या प्रेषण के सम्बन्ध में आयोजित बैठक दिनांक 27.06.2026 में यह निर्देशित किया गया है कि—“कार्य स्थल पर जो भी अतिक्रमण हुआ है उसको तत्काल हटवा कर कार्यवाही की सुस्पष्ट आख्या प्रस्तुत की जाय।”

तत्क्रम में महोदय व अमृत बाटलर्स प्रा0लि0 के प्रतिनिधि के साथ दि0 02.07.2026 को स्थलीय निरीक्षण किया गया था। निरीक्षण के समय कार्यालय जिलाधिकारी, अयोध्या के आदेश संख्या 1726/वि0भू0अ0अ0/2026 दि0 17 जून, 2026 द्वारा गठित समिति के अन्य सदस्य (अधिशाषी अभियन्ता, सिंचाई खण्ड, अयोध्या, क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियन्त्रण बोर्ड व क्षेत्रीय वनाधिकारी) भी उपस्थित रहे।

उल्लेखनीय है कि अमृत बाटलर्स प्रा0लि0 ने अपने पत्र दिनांक 16.06.2026 में इस आशय का उल्लेख किया है कि उन्हें प्रशासन का कोई सहयोग नहीं मिल रहा है। इस सम्बन्ध में अवगत कराना है कि अमृत बाटलर्स प्रा0लि0 द्वारा दिनांक 02.07.2026 से पूर्व कभी भी तहसील प्रशासन से सम्पर्क नहीं किया गया और न ही वस्तुस्थिति से अवगत ही कराया गया। निरीक्षण दिनांक 02.07.2026 को कार्य स्थल पर अमृत बाटलर्स, प्रा0लि0 के प्रतिनिधि को निर्देशित किया गया कि कार्य स्थल पर जहां पर पूर्व से नाला चल रहा है वहां पर पक्का नाला बनवाये जाने की कार्यवाही सुनिश्चित करें। यदि किसी भी प्रकार का अवरोध उत्पन्न होता है तो प्रशासन व पुलिस बल का सहयोग लेना सुनिश्चित करें।

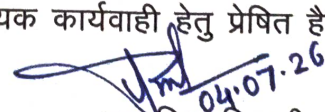
अमृत बाटलर्स प्रा0लि0 ने अपने पत्र में यह भी कहा है कि अमृत बाटलर्स प्रा0लि0 निर्माण की पूरी लागत (कथित जलभराव वाले क्षेत्र को कवर करने के लिए 276 मीटर अथवा टर्मिनल-2 के प्रस्तावित नाला तक 100 मीटर) को वहन करने का वचन देती है। उक्त के सम्बन्ध में अवगत कराना है कि अमृत बाटलर्स प्रा0लि0 द्वारा फैक्ट्री से निकलने वाला पानी, जहां पर ड्रेन में गिराया जाता है, की सिंचाई विभाग द्वारा निर्मित पक्के ड्रेन से वास्तविक दूरी लगभग 1600 मीटर है। उक्त ड्रेन कच्चा है, जिसका निर्माण अमृत बाटलर्स प्रा0लि0 द्वारा किया जाना अपेक्षित है, ताकि जल भराव की समस्या से वास्तविक निदान पाया जा सके।

स्थलीय निरीक्षण कराये जाने पर यह भी पाया गया कि मौके पर अमृत बाटलर्स प्रा0लि0 द्वारा निर्माण कार्य नहीं किया गया है। अमृत बाटलर्स प्लान्ट के पार्श्व हिस्से में जब अपर जिलाधिकारी (वि0/रा0), उपजिलाधिकारी सदर, सहायक अभिलेख अधिकारी (एसडीएम सर्वे) की संयुक्त टीम अमृत बाटलर्स के प्रतिनिधियों के साथ संयुक्त निरीक्षण में थी तो यह पाया गया कि पार्श्व हिस्से में बाउण्ड्री टूटी है, जहां से प्लान्ट का पानी ह्यूम पाईप के अतिरिक्त प्लावित हो रहा है तथा प्रदूषण की स्थिति बनी हुई है। (संलग्नक-स्थलीय फोटोग्राफ) आर0ओ0 प्रदूषण नियन्त्रण बोर्ड को सतत् निगरानी हेतु निर्देशित किया गया है, उसका भी संतोषजनक उत्तर अमृत बाटलर्स प्रा0लि0 द्वारा नहीं दिया गया है। (संलग्नक-आर0ओ0 प्रदूषण नियन्त्रण बोर्ड का पत्र)

मा0 राष्ट्रीय हरित न्यायाधिकरण द्वारा दिये गये दिशा निर्देशों का अनुपालन राजकीय विभागों से कराया जा रहा है और त्रिलोदकी गंगा(स्थानीय नाम) का प्रवाह भी निर्बाध रूप से जल उपलब्धता के साथ हो रहा है।

अतएव आख्या महोदय के अवलोकनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्नक:-यथोपरि।

  
04.07.26  
उप जिलाधिकारी,  
अयोध्या

1973



1974



1975



1976



1977



**कार्यालय जिलाधिकारी अयोध्या।**

संख्या 1775U / वि०भू०अ०अ० / 2026

दिनांक 02-07-26

विषय- मा० एन०जी०टी० में योजित वाद संख्या एम०ए० 137/2024 दुर्गा प्रसाद यादव व अन्य बनाम उ०प्र० सरकार व अन्य के सम्बन्ध में।

क्षेत्रीय अधिकारी,

उ०प्र० प्रदूषण नियंत्रण बोर्ड,

अयोध्या।

दिनांक 02.07.2026 को अमृत बाटलर्स प्लान्ट के पार्श्व हिस्से का अपर जिलाधिकारी (वि०/रा०), उपजिलाधिकारों सदर, सहायक अभिलेख अधिकारी (एसडीएम सर्वे) की संयुक्त टीम अमृत बाटलर्स के प्रतिनिधियों के साथ संयुक्त निरीक्षण में भी तो यह पाया गया कि पार्श्व हिस्से में बाउण्ड्री टूटी है, जहां से प्लान्ट का पानी ह्यूम पाईप के अतिरिक्त प्लावित हो रहा है तथा प्रदूषण की स्थिति बनी हुई है। (संलग्न- स्थलीय फोटोग्राफ) जिससे प्रतीत होता है कि अमृत बाटलर्स के प्लान्ट में निर्धारित ह्यूम पाईप के अतिरिक्त टूटी बाउण्ड्री के माध्यम से जल प्लावन हो रहा है, जिससे जलमग्न की स्थिति बनी हुई है।

उक्त परिप्रेक्ष्य में निर्देशित किया जाता है कि स्थलीय जांच करके प्लावित पानी का नमूना संगृहीत कर सुसंगत कार्यवाही करते हुए आख्या उपलब्ध कराये।

(अमित कुमार भट्ट)  
अपर जिलाधिकारी (वि०/रा०)  
अयोध्या।

संख्या एवं दिनांक उपरोक्त।

- प्रतिलिपि:- 1. जिलाधिकारी महोदय को अवलोकनार्थ ।  
2. उप जिलाधिकारी सदर।

अपर जिलाधिकारी (वि०/रा०)  
अयोध्या।

## कार्यालय-अयोध्या विकास प्राधिकरण, अयोध्या

पत्रांक :- 2621 / अयो0वि0प्रा0अयो0 / 2026-27 दिनांक :- 4/7/2026

सेवा में,  
जिलाधिकारी  
अयोध्या।

विषय-मा0 राष्ट्रीय हरित अधिकरण (N.G.T.) प्रधानपीठ, नई दिल्ली द्वारा Misc Application in Disposed of Case No-137/2024 in Original Appln- No, 584/2022, दुर्गा प्रसाद यादव व अन्य बनाम राज्य उ0प्र0 व अन्य में पारित आदेश दिनांक 17.02.2026 के अनुपालन में आयोजित बैठक दिनांक 12.06.2026 दिये गये निर्देश की अनुपालन आख्या।

महोदय,

कृपया उपरोक्त विषयक आयोजित बैठक दिनांक 12.06.2026 की अनुपालन आख्या संलग्न कर आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्नक-उपरोक्तानुसार।

  
4/7/2026  
सचिव

अयोध्या विकास प्राधिकरण  
अयोध्या

1980

# कार्यालय-अयोध्या विकास प्राधिकरण, अयोध्या

पत्रांक :- 2621 / अयो0वि0प्रा0अयो0 / 2026-27 दिनांक :- 14/7/2026

अनुपालन आख्या:-

मा0 राष्ट्रीय हरित अधिकरण (N.G.T.) प्रधानपीठ, नई दिल्ली द्वारा Misc Application in Disposed of Case No-137/2024 in Original Appln- No, 584/2022, दुर्गा प्रसाद यादव व अन्य बनाम राज्य उ0प्र0 व अन्य में पारित आदेश दिनांक 13.10.2025 के अनुपालन के सम्बन्ध में।

संदर्भ संख्या-98/AO NO-584584/2022/2025 दिनांक-21.04.2025,  
(अयोध्या के समग्र विकास के अन्तर्गत तेलाई नाले का निर्माण कार्य)

तेलाई नाले के विकास कार्य की परियोजना उ0प्र0 शासन द्वारा दिनांक-29.02.2024 को शासनादेश सं0-36 / 2025 / 473 / 001-76 / 2024 के माध्यम से स्वीकृत की गयी। प्राधिकरण द्वारा निविदा के माध्यम से कार्यदायी फर्म का चयन करते हुए दिनांक 08.11.2024 को कार्यादेश निर्गत किया गया। नाले के विकास कार्य हेतु शासन द्वारा स्वीकृत धनराशि रू0-29.80 करोड़ के सापेक्ष धनराशि-20.86 करोड़ अवमुक्त की जा चुकी है। नाले की कुल लम्बाई-4,123.00 मीटर है।

तेलाई नाला पंचकोसी परिक्रमा मार्ग से मणि पर्वत घनी आबादी से होते हुए रामायना होटल (NH-27) तक स्थल पर कार्य 99 प्रतिशत पूर्ण हो चुका है। सुरक्षात्मक दृष्टि से आबादी क्षेत्र में स्लैब की ढलाई का कार्य लगभग पूर्ण है, नालियों को नाले में जोड़ने हेतु क्रॉस ड्रेनेज का कार्य तीव्र गति से अतिशीघ्र पूर्ण कर लिया जायेगा। वर्षा ऋतु में नाले से जल प्रवाह निर्वाध रूप से हो रहा है।

अनुपालन आख्या सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।



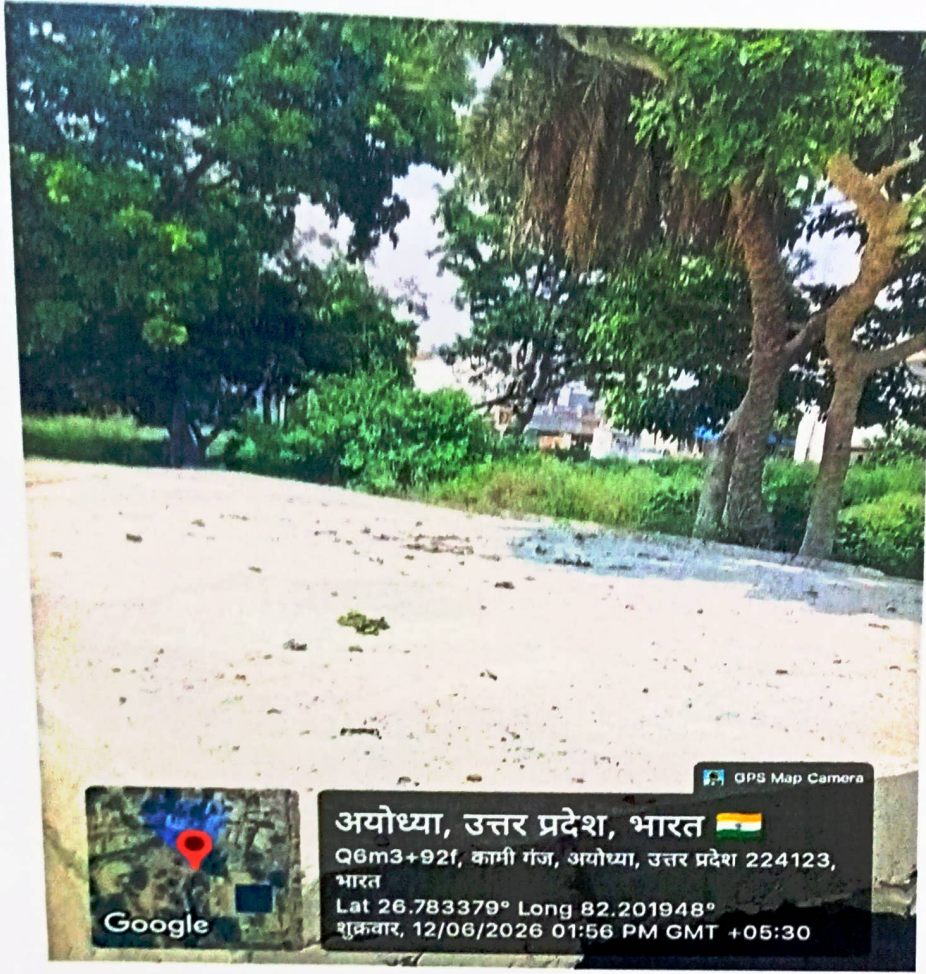
अवर अभियन्ता  
अयोध्या विकास प्राधिकरण  
अयोध्या।



सहायक अभियन्ता  
अयोध्या विकास प्राधिकरण  
अयोध्या।

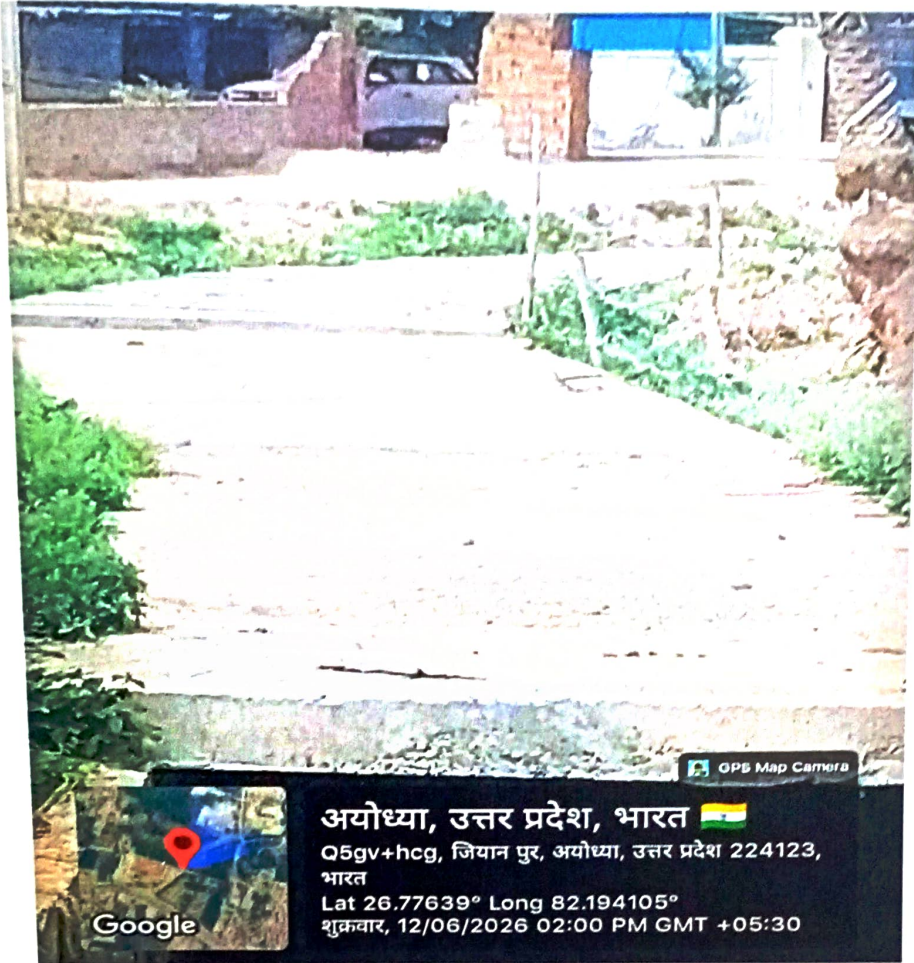


अधिसासी अभियन्ता  
अयोध्या विकास प्राधिकरण  
अयोध्या।



*Handwritten signature*

*Handwritten symbol*



Handwritten signature or initials in blue ink.

प्रेषक,

नगर आयुक्त,  
नगर निगम अयोध्या।

सेवा में,

जिलाधिकारी,  
अयोध्या।

पत्रांक: 1115 / न0नि0अयो0 / 2026-27

दिनांक 05 जुलाई 2026

विषय— मा0 राष्ट्रीय हरित प्राधिकरण में योजित वाद संख्या 137/24 श्री दुर्गा प्रसाद यादव व अन्य वनाम उ0प्र0 सरकार व अन्य में अद्यतन कार्यवाही की प्रगति की आख्या का प्रेषण।

महोदय,

उपरोक्त विषय के सम्बन्ध में अधिवक्ता गार्गी चतुर्वेदी C/O श्री भंवर लाल सिंह जाडौन, स्टैण्डिंग काउंसिल, उ0प्र0 राष्ट्रीय हरित प्राधिकरण, नई दिल्ली के द्वारा ईमेल पर प्रेषित मा0 राष्ट्रीय हरित प्राधिकरण के द्वारा पारित आदेश दिनांक 09.04.2025 के बिन्दु संख्या 10 में दिये गये निर्देश के अनुपालन में कार्यवाही की प्रगति का विवरण निम्नवत् है—

1. (क) राजस्व अभिलेखों के अवलोकन से स्पष्ट है कि उद्धरण खतौनी (शासकीय) फ0वर्ष 1427-1432 राजस्व ग्राम बासूपुर सिरसा जयसिंह (हवेली अवध) के खाता संख्या 00337 के गाटा संख्या 66 पर यह तिलई नाला, श्रेणी 6-1 अकृषक भूमि जलमग्न भूमि रकबा 0.0250 हे0, गाटा संख्या 73 पर रकबा 0.0380 हे0, गाटा संख्या 348 पर रकबा 0.2280 हे0 एवं गाटा संख्या 350/1 पर रकबा 0.1010 हे0 दर्ज है।
- (ख) इसी प्रकार उद्धरण खतौनी (शासकीय) फ0वर्ष 1427-1432 राजस्व ग्राम काजीपुर चितावां (हवेली अवध) के खाता संख्या 00096 के गाटा संख्या 55 पर यह तिलई नाला, श्रेणी 6-1 अकृषक भूमि जलमग्न भूमि रकबा 0.1260 हे0 एवं गाटा संख्या 181 पर रकबा 0.0760 हे0 दर्ज है।
2. यह राजस्व अभिलेखों में तिलई नाला के नाम से जाना जाता है, जो कि अमृत बाटलर, पूरे हुसैन खां, गंजा, जनौरा, भीखापुर, रानोपाली, आशापुर, मक्खापुर, तकपुरा, जीयनपुर, हैबतपुर, बाग बिजेसी, काजीपुर चितावां, वासुपुर सिरसा, आशिफबाग मांझा, शहनवाजपुर मांझा से सरयू नदी के तरफ जाती है।
3. श्री संजीव यादव, सहायक अभियन्ता, अयोध्या विकास प्राधिकरण से दूरभाष पर हुई वार्ता के क्रम में अवगत कराया गया कि वर्तमान समय में जीयनपुर परिक्रमा मार्ग, पंचकोसी परिक्रमा मार्ग से मणिपर्वत होते हुये रामायणा होटल बाईपास तक अयोध्या विकास प्राधिकरण, अयोध्या द्वारा सघन आबादी क्षेत्र में 4.12 कि0मी0 पक्के नाले का निर्माण कार्य पूर्ण हो गया।
4. श्री राजपति यादव, प्रभारी अधिशाषी अभियन्ता निर्माण, अयोध्या धाम द्वारा अवगत कराया गया कि वित्तीय वर्ष 2026-27 में सफाई का कार्य प्रगति पर है 20 जुलाई 2026 तक सफाई का कार्य पूर्ण करा लिया जायेगा। वित्तीय वर्ष 2026-27 में कराये जा रहे सफाई कार्य के साक्ष्य सहित आख्या प्रेषित है।

कृपया उपरोक्तानुसार अवगत होने का कष्ट करें।

भवदीय

*N*  
05/07/2026

नगर आयुक्त

नगर निगम अयोध्या।